TIMES OF INDIA, Online, 23.3.2022
Page No. 0, Size:(0)cms X (0)cms.

MHA to Lok Sabha: 2152 cases of deaths in judicial custody, 155 in police custody

https://timesofindia.indiatimes.com/india/mha-to-lok-sabha-2152-cases-of-deaths-in-judicial-custody-155-in-police-custody/articleshow/90380779.cms

A total 2,152 cases relating to deaths of persons in judicial custody and 155 relating to deaths in police custody were recorded in 2021-22 (until February 28, 2022) by the National Human Rights Commission (NHRC), the home ministry informed the Lok Sabha on Tuesday. Replying to a question, MoS (home) Nityanand Rai revealed that UP accounted for the highest cases of deaths in judicial custody (448) in 2021-22, while Maharashtra reported the highest deaths in police custody (29) that year. NHRC announced total compensation worth Rs 4.53 crore in 2021-22 in 137 cases of custodial deaths, lower than Rs 4.88 crore of compensation money awarded in 161 cases in 2020-21. In the last five years, disciplinary action was taken in just 21 cases of custodial deaths. However, the prosecution was not directed in any of the cases.

As per NHRC data shared by MHA, there were 1840 judicial deaths across the country in 2020-21, 1584 in 2019-20, 1797 in 2018-19, 1636 in 2017-18 and 1616 in 2016-17. Police custody death cases with NHRC stood at 100 in 2020-21, 112 in 2019-20, 136 in 2018-19, 146 in 2017-18 and 145 in 2016-17.

West Bengal: 10 burned to death as violence erupts in Rampurhat after TMC leader's killing

https://www.republicworld.com/india-news/politics/west-bengal-tmc-politician-killed-10-people-feared-to-be-burnt-to-death-at-rampurhat-articleshow.html

In a shocking incident, at least 10 people are feared to have been burnt to death at Rampurhat in Birbhum of West Bengal. According to local sources, a mob murdered a local panchayat leader at his residence on Monday, and as a result, violence erupted, with several houses set ablaze in an alleged act of vengeance. Tensions are now high in the area as the killers are yet to be identified.

According to local sources, a Trinamool Congress politician was allegedly killed by unknown assailants. As a result of the killing, there was widespread violence that took place in the area and around 10-12 houses were burnt down. According to sources, 10 people were killed in the fire.

The Fire officials said that a total of 10 dead bodies have been recovered, with 7 retrieved from a single house.

According to Republic Bangla's Senior Editor Mayukh Ranjan, none of the houses in the area has been left with a single male member after the killings. According to him, this is one of the biggest political violence that has taken place in recent times in West Bengal.

Local sources said that many were locked inside their houses before the buildings were set ablaze by the attacking mob. Police are now at the location and investigation is underway.

Post-poll violence in West Bengal

This is not the first time an event of political violence is taking place in West Bengal. BJP, Congress, CPI(M), TMC and ISF were up in arms over the violence which claimed at least 16 lives after the declaration of poll results last year.

Incidentally, one of the petitioners who moved the Calcutta HC over the post-poll violence in the state. At the outset, the 5-judge bench comprising Chief Justice Rajesh Bindal and Justices IP Mukerji, Harish Tandon, Soumen Sen, and Subrata Talukdar directed the NHRC chairperson to form a committee to examine all complaints pertaining to the violence.

In its report submitted on July 12, the NHRC committee had opined that the situation in the state is a manifestation of the 'Law of Ruler' instead of 'Rule of Law'.

Ruling that TMC's allegations of bias against the NHRC panel don't hold merit, the Calcutta HC agreed to order a CBI probe in cases of murder and crimes against women on August 19. It also entrusted all other cases referred by the NHRC to an SIT comprising IPS officers Suman Bala Sahoo, Soumen Mitra and Ranbir Kumar. Directing the state government to hand over all documents and records to the investigative

agencies, it warned that any obstruction in the course of the probe will be taken very seriously.

India Today/ The Week/ Latestly/ The Print

Over 2,150 cases of deaths in judicial custody in 2021-22: Govt

https://www.indiatoday.in/india/story/over-2150-cases-of-deaths-in-judicial-custody-govt-1928310-2022-03-23

https://www.theweek.in/news/india/2022/03/22/over-2150-cases-of-deaths-in-judicial-custody-in-2021-22-govt-tells-lok-sabha.html

https://www.latestly.com/agency-news/india-news-over-2150-cases-of-deaths-in-judicial-custody-in-2021-22-govt-3501517.html

https://theprint.in/india/over-2150-cases-of-deaths-in-judicial-custody-in-2021-22-govt/884129/

Over 2,150 cases of deaths in judicial custody and 155 deaths in police custody were reported by the National Human Rights Commission in 2021-22, the Lok Sabha was informed on Tuesday.

Union Minister of State for Home Nityanand Rai said Uttar Pradesh recorded the highest number of 448 deaths in judicial custody in 2021-22 till February, while Maharashtra reported the highest number of 29 deaths in police custody during the year.

The NHRC announced a total compensation of Rs 4.53 crore in 2021-22 in 137 cases of custodial deaths, lower than the Rs 4.88 crore compensation awarded in 161 cases in 2020-21, Rai said in reply to a written question.

There were 2,152 cases of deaths in judicial custody in 2021-22, he said.

In the last five years, the minister said, disciplinary action was taken in just 21 cases of custodial deaths.

As per NHRC data shared by the home ministry, there were 1,840 cases of deaths in judicial custody across the country in 2020-21, 1,584 in 2019-20, 1,797 in 2018-19, 1,636 in 2017-18 and 1,616 in 2016-17.

As per the NHRC data, the number of police custody death cases stood at 100 in 2020-21, 112 in 2019-20, 136 in 2018-19, 146 in 2017-18 and 145 in 2016-17, the minister said.

REPUBLIC WORLD, Online, 23.3.2022
Page No. 0, Size:(0)cms X (0)cms.

WB Guv Jagdeep Dhankhar says Human rights decimated in state after Rampurhat deaths

https://www.republicworld.com/india-news/politics/wb-guv-jagdeep-dhankhar-says-human-rights-decimated-in-state-after-rampurhat-deaths-articleshow.html

West Bengal Governor Jagdeep Dhankhar has asked the state Chief Secretary to submit an urgent update about the killing of 10 people in Rampurhat, West bengal on March 21. He has expressed deep pain and shock after the incident and said "Human rights are in decimation and the rule of law has capsized in West Bengal".

The Governor, expressing his condemnation, said, "I am Considerably pained and disturbed at the horrifying barbarity at Rampurhat that according to the DGP has already claimed 8 lives. This is an indication of the nosedivng of the law and order in the state."

Republic Bangla's Senior Editor Mayukh Ranjan reported that none of the houses in the area has been left with a single male member after the killings. According to him, this is one of the biggest political violence that has taken place in recent times in West Bengal.

'Rule of law has capsized in West Bengal'

An urgent report has been demanded from the Chief Secretary. "I have emphasised on several occassions that we cannot be a state that is synonymous with violence culture and lawlessness. The administration is required to rise above partition interests, which inspite of cautions is not being reflected in reality. I call upon the police and the Government to be vigilant on these aspects to deal with the matter professionally. I have called upon the Chief Secretary to send me an urgent update on the incident. This matter makes it very difficult to resist that in the state of West Bengal, Human rights are in decimation and the rule of law has capsized," said Governor Dhankhar.

10 people burnt to death in Rampurhat

According to local sources, a mob murdered a local panchayat leader at his residence on March 21, and as a result, violence erupted, with several houses set ablaze in an alleged act of vengeance. Tensions are now high in the area as the killers are yet to be identified.

According to local sources, a Trinamool Congress politician was allegedly killed by unknown assailants. As a result of the killing, there was widespread violence that took place in the area and around 10-12 houses were burnt down. According to sources, 10 people were killed in the fire.

The fire officials said that a total of 10 dead bodies have been recovered, with 7 retrieved from a single house. In response to the post poll violence in WB in 2021, the National human Rights Commission had submitted a report on the request of the Calcutta High Court. In its report submitted on July 12, the NHRC committee had opined that the situation in the state is a manifestation of the 'Law of Ruler' instead of 'Rule of Law'.

Hindustan

पुलिस हिरासत में मौत की जांच करने पहुंची मानवाधिकार की टीम

https://www.livehindustan.com/uttar-pradesh/prayagraj/story-human-rights-team-arrived-to-investigate-death-in-police-custody-6085834.html

नवाबगंज के दीपक मिश्र की पुलिस हिरासत में मौत के आरोप की जांच शुरू हो गई है। मंगलवार को राष्ट्रीय मानवाधिकार आयोग की टीम आई और नवाबगंज पुलिस से इस संबंध में कागजात लिए। टीम तीन दिन तक कैंप करेगी। टीम तत्कालीन थानेदार और विवेचक से पूछताछ करेगी। इस घटना से पीड़ित परिवार को इंसाफ की आस जगी है।

बता दें कि आनापुर, नवाबगंज के 32 साल के दीपक मिश्र की 30 अक्तूबर 2019 को संदिग्ध परिस्थितियों में मौत हो गई थी। परिजनों ने आरोप लगाया था कि रात में पुलिस ने उसे शराब तस्करी के आरोप में पकड़ा और मारा-पीटा। पुलिस हिरासत में उसकी मौत हो गई। इसके बाद शव आनापुर स्थित एक खेत में ठिकाने लगा दिया। अगले दिन दीपक का शव मिलने पर वहां जमकर बवाल हुआ था। ग्रामीणों ने रेलवे ट्रैक भी जाम करने की कोशिश की थी। पथराव और बवाल होने पर पुलिस ने ग्रामीणों पर केस दर्ज किया था। बाद में दीपक की मौत पर अज्ञात में केस दर्ज हुआ जबकि उसके परिजन पुलिस पर ही मुकदमा दर्ज कराना चाहते थे।

इस मामले में उन्होंने राष्ट्रीय मानवाधिकार आयोग से मदद की गुहार लगाई थी। मानवाधिकार आयोग ने यह मामला संज्ञान में लिया। मंगलवार को मानवाधिकार आयोग के डिप्टी एसपी लाल बहादुर और इंस्पेक्टर चंद्रशेखर जांच करने के लिए प्रयागराज पहुंचे। उन्होंने सीओ सोरांव और नवाबगंज पुलिस से मृतक का पोस्टमार्टम रिपोर्ट मुकदमा की जांच रिपोर्ट समेत अन्य कागजात हासिल किए। इस केस में तत्कालीन सीओ, थानेदार और विवेचक को बयान के लिए बुलाया था। पोस्टमार्टम करने वाले डॉक्टरों का भी बयान दर्ज होगा।

Jharkhand High court: सेंट्रल जेल में मारे गए अपराधी के आश्रितों को मिलेगा मुआवजा, तीन महीने में नियम बनाए स..

https://www.jagran.com/jharkhand/ranchi-jharkhand-high-court-compensation-given-to-dependents-of-criminal-killed-in-central-jail-government-should-make-rules-in-three-months-know-important-remarks-of-court-22563238.html

झारखंड हाई कोर्ट ने जमशेदपुर के घाघीडीह सेंट्रल जेल में मारे गए अपराधियों के आश्रितों को पांच-पांच लाख रुपये देने का निर्देश दिया है। अदालत ने कहा कि जेल में बंद हर एक कैदी की सुरक्षा का जिम्मा राज्य सरकार का है। ऐसे में अगर उनके साथ कोई अनहोनी होती है तो राज्य सरकार को मुआवजा देना होगा। अदालत ने राज्य सरकार को इस तरह की एक नीति बनाने का भी निर्देश दिया। जिसमें विचाराधीन या सजायाफ्ता कैदी के साथ ऐसी घटना होने पर उसके आश्रित को मुआवजा देने का प्रविधान किया जाए।

अदालत ने इसके लिए राज्य सरकार को तीन माह का समय दिया है। नीति बनाए जाने के बाद इसकी जानकारी अदालत को देनी है। इस संबंध में गौतम सिंह की मां मानती सिंह ने हाई कोर्ट में याचिका दाखिल कर मुआवजा की मांग की है। सुनवाई के दौरान प्रार्थी के अधिवक्ता विनोद सिंह ने अदालत को बताया कि वर्ष 2009 में घाघीडीह जेल में अपराधी अखिलेश सिंह और परमजीत सिंह गुट के साथ गैंगवार हो गया। अखिलेश सिंह गुट के गौतम सिंह ने परमजीत सिंह को गोली मार दी। इसके बाद दूसरे गुट ने गौतम सिंह की हत्या कर दी। मामला राष्ट्रीय मानवाधिकार आयोग तक गया था। आयोग ने दोषी अधिकारियों के खिलाफ विभागीय कार्रवाई करने का निर्देश दिया था। आयोग ने गौतम सिंह को मुआवजा देने से यह कहते हुए इन्कार कर दिया कि वह हिस्ट्रीशीटर था, जिस पर छह मामले दर्ज थे।

तीन महीने में नियम बनाए सरकार-कोर्ट

अदालत को बताया गया कि जान की रक्षा करना हर किसी का मौलिक अधिकार है। जेल अथारिटी गौतम सिंह की जान नहीं बचा सकी। उसके आश्रित को मुआवजा मिलना चाहिए। इस पर अदालत ने दोनों अपराधी परमजीत सिंह और गौतम सिंह के आश्रितों को पांच-पांच लाख रुपये मुआवजा देने का सरकार को आदेश दिया है। साथ ही अदालत ने सरकार को इसको लेकर नीति बनाने का निर्देश दिया है। अदालत ने अपने आदेश में कहा है कि सुप्रीम कोर्ट ने इसको लेकर वर्ष 2019 में एक गाइडलाइन बनाई है। जिसके तहत सभी कैदियों के लिए एक नीति बनाना है। राज्य में अभी तक नीति नहीं बनी है। सरकार तीन माह में नीति बनाए।

DAINIK JAGRAN, Lucknow, 23.3.2022
Page No. 8, Size:(11.26)cms X (21.68)cms.

बेलगाम बंगाल

राजनीतिक हिंसा की घटनाओं से मुंह मोड़ने के कैसे गंभीर परिणाम होते हैं, इसका प्रमाण है बंगाल के बीरभूम जिले में तृणमूल कांग्रेस के एक नेता की हत्या के बाद इसी दल के विरोधी समझे जाने वाले गुट के करीब दस लोगों की हत्या। यह घटना इसलिए खौफ पैदा करने वाली है, क्योंकि लोगों को जिंदा जला दिया गया। बंगाल में इस तरह की घटनाएं नई नहीं हैं। कुछ ही समय पहले एक ही दिन दो पार्षदों की हत्या की गई थी। ये दोनों हत्याएं निकाय चुनावों के बाद हुई थीं। इन हत्याओं ने हिंसा की उन भीषण घटनाओं की याद दिलाई थी, जो विधानसभा चुनावों के बाद हुई थीं और जिनमें तृणमूल कांग्रेस समर्थक भाजपा, वामदल और कांग्रेस के समर्थकों पर टूट पड़े थे। प्रदेश और देश को शर्मसार करने वाली इस हिंसा में न केवल दर्जनों लोग मारे गए थे, बल्कि बड़े पैमाने पर आगजनी और लूटपाट भी की गई थी। यह हिंसा इतनी भीषण थी कि तमाम लोगों को जान बचाने के लिए पड़ोसी राज्य असम पलायन करना पड़ा था। मुख्यमंत्री ममता बनर्जी ने हिंसा की इन घटनाओं का तब संज्ञान लिया था, जब देश भर में उनकी आलोचना हुई थी। तथ्य यह भी है कि उस हिंसा के दौरान बंगाल पुलिस मूकदर्शक बनी रही थी और इसी कारण कलकत्ता उच्च न्यायालय को इन घटनाओं की सीबीआइ जांच के आदेश देने पड़े थे। उच्च न्यायालय ने इन घटनाओं की जांच राष्ट्रीय मानवाधिकार आयोग से भी कराई थी, जिसने अपनी रपट में कहा था कि बंगाल में कानून का राज नहीं, सत्ता में बैठे लोगों का कानून चल रहा है।

मुख्यमंत्री ममता बनर्जी को न तो बंगाल शासन को लच्जित करने वाली मानवाधिकार आयोग की रपट रास आई और न ही उन्होंने कोई सबक सीखा। इसी का परिणाम है कि बंगाल में राजनीतिक हिंसा का सिलसिला थम नहीं रहा है। इसका कारण यह है कि परिवर्तन के नारे के साथ सत्ता में आई तृणमूल कांग्रेस ने उन्हीं तौर-तरीकों को अपना लिया है, जो वाम दलों ने अपना रखे थे। बंगाल की स्थितियां न केवल कानून एवं व्यवस्था के लिए चिंताजनक हैं, बल्कि लोकतंत्र के लिए भी। उचित यह होगा कि चुनाव आयोग इस राज्य में होने जा रहे उपचुनावों में केंद्रीय बल तैनात करने की मांग पर गंभीरता से विचार करे। जैसे बंगाल राजनीतिक हिंसा के लिए कुख्यात है, वैसे ही केरल भी। जब शेष देश में राजनीतिक और चुनावी हिंसा पर एक बड़ी हद तक लगाम लगी है, तब बंगाल और केरल का अपवाद बने रहना शुभ संकेत नहीं। बंगाल और केरल में कानून के शासन की स्थापना हो, इसके लिए केंद्र सरकार के साथ सुप्रीम कोर्ट को भी सक्रिय होना चाहिए।